

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.401
CP/189/ND/2020

IN THE MATTER OF:

Vanya Edible Oil
&
Refineries Pvt Ltd

... Applicant

Order under Section 131 of Companies Act, 2013.

Order delivered on 14.03.2023

Coram:

Mr. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vishal Agarwal, Adv.
For the RD : Ms. Shankari Mishra, Adv.

ORDER

There is no appearance on behalf of the RoC, NCT of Delhi & Haryana. RoC is directed to file its response to the petition. Ld. Counsel for the Petitioner undertakes to serve a copy upon RoC and also apprise it about the next date of hearing. It is made clear that in the event of non-appearance of RoC even on the next date of hearing, the matter would be proceeded *ex parte*.

List on **25.04.2023**.

Sd/-

DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-

ASHOK KUMAR BHARDWAJ,
MEMBER (JUDICIAL)